

is being implemented as per original schedule or any change is envisaged in it;

(b) whether the schedule of supply prepared had taken account of the increasing requirement; and

(c) if so, when Delhi will receive its full requirement?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No, Sir. The original programme had to be revised from time to time because of some unavoidable delay in the receipt of Power House equipment from abroad and consequent delay in the scheduled construction.

(b) Yes Sir.

(c) In 1960-61 when the generating units in the Bhakra Power House are expected to be commissioned.

Shri Radha Raman: May I know if the Government have assessed the requirement of electricity in Delhi for governmental, domestic as well as industrial purposes separately, and how this requirement is proposed to be met by Government?

Shri Hathi: We assessed it somewhere in 1954-55 when the total load survey in 1960-61 was estimated to be about 90,000 k. w.

Shri Radha Raman: May I know whether any priorities are fixed for the present as well as the future supplies of electricity in Delhi and, if so, what are they?

Shri Hathi: That is generally being done by the Delhi Power Control Board.

Shri Radha Raman: May I know whether Government has on an earlier occasion announced that so far as the electric supply required for domestic purposes is concerned, it is in a self-sufficient state? Is this position correct, or has there been any change in it?

Shri Hathi: It is a relative term. The domestic supply in small quantities could be given, and the Ministry had issued instructions that for small power consumptions there might be a relaxation. But if further demands are there, for air conditioning or for industries, then it has to be regulated.

Shri N. B. Chowdhury: May I know whether, in addition to the supply from Bhakra, any proposal is under the consideration of Government to set up a separate thermal station for supply of electricity to Delhi?

Shri Hathi: Yes, Sir, the Delhi State Government has made proposals for the installation of a 20,000 k.w. thermal plant.

Kundra Ceramic Factory

***132. Shri A. K. Gopalan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Sales Depots of Government controlled Kundra Ceramic Factory in Travancore-Cochin State are profitable; and

(b) the total amount collected in 1955 from all the depots and the Ceramic factory?

The Minister of Heavy Industries (Shri M. M. Shah): (a) and (b) Information has been called for from the Travancore and Cochin Government and is still awaited.

Shri A. K. Gopalan: Sir, this is not the first question about Travancore-Cochin. Four days back, on the 16th, I had put another question, and the answer to that also was that information has been called for. Today also the answer is that the information has been called for from the Travancore-Cochin Government. I had given notice of this question at the proper time, in fact one month earlier. I do not know why there is so much delay in finding out the sales. Especially as far as Travancore-Cochin, when the legislature has been suspended and power has been taken over by Centre, this is the only place where the question can be asked. The other day also I wanted to have some information only about the Community Projects, whether the peasants have been evicted. But I could not have the information.

Mr. Speaker: The hon. Minister must supply the information next week.

Shri A. K. Gopalan: And may I submit, Sir, that hereafter not only the particular Minister to whom the question is addressed but also the other Ministers concerned may give the information and not just say "we have asked for information"?

Mr. Speaker: I want to make this observation with respect to the affairs relating to Travancore-Cochin. There is no Legislative Assembly there now. And therefore, hon. Ministers will try to gather as much information as possible. If the information is not complete, they can say it is not complete and they are getting more information.

Shri A. M. Thomas: Apart from the statistics that have been called for in respect of this question, may I enquire whether the hon. Minister for Heavy Industries, when he visited Travancore-Cochin, did enquire into the drawbacks in the working of this factory, and whether he has made any assessment of the requirements and the expansion plan, so that it may work efficiently and in the most economic manner possible?

Shri M. M. Shah: Yes, Sir, I enquired and visited the factory also. There is no reduction in the production capacity. But because of the expansion taking place there, the production has fallen down temporarily. And it is expected that with the additional machinery and equipment costing Rs. 40 lakhs, it will be one of the most up-to-date factories of porcelain, and the production will increase from 185 tons per annum to 684 tons per annum of crockery and 228 tons per annum of insulators. So I can assure the hon. Member that the factory is going to work very satisfactorily.

Shri Matthen: May I know whether the new kiln has started working there?

Shri M. M. Shah: It will start working when the expansion programme is completed.

Shri Achuthan: May I know whether there is any trouble in the management of the factory?

Shri M. M. Shah: The Information has been called for, but there is no trouble as far as the management of the present factory is concerned.

Evacuee Property Law in Pakistan

*134. **Shri Gidwani:** Will the Minister of Rehabilitation be pleased to refer to the reply given to Starred Question No. 2705 on the 30th May, 1956 and state:

(a) whether any final reply has since been received from the Pakistan Government regarding the abrogation of Evacuee Property Law in Pakistan; and

(b) if so, what is the nature of the reply?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Yes.

(b) The Pakistan Government have stated that the necessary legislation for the repeal of Evacuee Property Law in Pakistan was in an advanced stage and it was hoped that it would come into force in the near future.

Shri Gidwani: May I know whether any communication in reply to the letter sent by the Minister for Rehabilitation for India has been received from the Pakistan Government regarding the withdrawal of notices issued in West Pakistan?

Shri J. K. Bhonsle: No reply has been received to the last letter that was written on the subject by the Ministry of Rehabilitation in the third week of June.

Sardar Hukam Singh: Are there any cases pending before the Custodian for the determination of the fact whether any properties are 'evacuee property'?

Shri J. K. Bhonsle: It is a very difficult question to answer from here.

Shri Gidwani: When was the Evacuee Law abrogated in India?

Shri J. K. Bhonsle: In October, 1954.

Shri Gidwani: In how many cases have the evacuee properties been restored even though they were declared as 'evacuee properties' by competent authorities?

Shri J. K. Bhonsle: I have not got the actual figure of the number of cases that have been decided, but so far we have released properties to the tune of Rs. 1 crore and 25 lakhs from the date the Evacuee Property Law came into operation.

Shri Gidwani: How many cases are still pending?

Shri J. K. Bhonsle: About 3,000. In that connection, I may also point out that we have appointed special judges to deal with these cases and we hope that within a year these 3,000 cases will also be disposed of.

Negotiation with South Africa

*136. **Shri Dabhi:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that a letter stating that India is willing to reopen negotiations with the Union of South Africa on the question of the treatment of people of Indian origin in South Africa, has recently been sent by Government to the Union Government of South Africa;

(b) if so, the reasons for the same; and

(c) whether Government have received any reply from the Union Government of South Africa?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes.

(b) This was done in accordance with the U. N. Resolution of 14th December, 1955, which urged the parties concerned to pursue negotiations.

(c) Yes. The Government of the Union of South Africa have communicated their inability to enter into any further negotiations in the matter.

Shri B. S. Murthy: Now that this letter has been written in accordance with the resolution of the U.N.O., may I know what the Government is contemplating to do?

Shri Sadath Ali Khan: The Government of India will now report the failure of their efforts in the next session of the General Assembly.